

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 9590 OF 2011**

STATE OF U.P & ORS.

...APPELLANTS

VERSUS

M/S KESAR ENTERPRISES LTD.

...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Ld. Registrar's Court on 30th March, 2016, when the following order was passed:-

**"Application for substitution filed but is defective.
Defects be cured within two weeks time.
List again on 15.7.2016."**

It is submitted that Counsel for the Appellant has not taken steps to cure the defects so far.

The matters above-mentioned are listed before the Ld. Registrar's Court for orders.

DATED THIS THE 14TH JULY OF 2016.

ASSISTANT REGISTRAR

Copy to:-

Mr. Ravi Prakash Mehrotra, Advocate

ASSISTANT REGISTRAR